

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2438/94

New Delhi this the 2nd day of December 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mr. R.K. Ahooja, Member (A)

Shri Virender Kumar
S/o Shri Rajpal Singh
Vill. Chitora, P.O. Noorpur
Ghaziabad, U.P.

Applicant

(By Advocate: Shri Alok proxy counsel for
Shri Jog Singh)

Versus

1. Union of India through
its Secretary
Ministry of Health & Family Welfare
Nirman Bhavan
New Delhi.
2. Director
Homeopathic Pharmacoposia Laboratory
Ministry of Health & Family Welfare
Central Government Offices Complex
Kamla Nehru Nagar
Ghaziabad.

Respondents

(By Advocate: Shri N.S. Mehta)

ORDER (Oral)

By Reddy, J.-

Heard the counsel for the applicant and the respondents.

2. The applicant has been working as a Mali in the respondent laboratories. By the impugned order dated 1.11.94 the applicant has been terminated from service.

3. Another person Dal Chand who was also working as a Mali in the same laboratory where the applicant is working, was also terminated by the same order. He filed OA No. 2440/94 questioning the said

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order of termination. A Bench of this Tribunal by an order dated 20.8.99 dismissed the OA on the ground that the activity of the planting plants was no longer there and the applicant being on daily wages had no lien on the post. Hence he could not successfully challenge the order of termination.

4. Since the said order is identical to the present case, this OA is liable to be dismissed on the same grounds. OA is accordingly dismissed. No costs.


(R.K. Ahooja)
Member (A)

cc.


(V. Rajagopala Reddy)
Vice-Chairman (J)